

CRL.A. No. 5 of 2012

19.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Mrs. S.Bhattacharjee, Advocate, for the appellant.

List on 3-12-2013 for final hearing.

CHIEF JUSTICE

S.Rynjah

CRL.A. No. 4 of 2011

19.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of the State counsel, present for the appellant.

List this case on 28-11-2013 for final hearing.

CHIEF JUSTICE

S.Rynjah

CRL.A. No. 5 of 2010

19.11.2013

HON'BLE THE CHIEF JUSTICE

Mr. B.K.Deb Roy, Advocate, present for the appellants.

Mr. V.K.Jindal, Sr. Advocate, present for the respondents.

Adjourned at the request of learned counsel for the appellants. No further adjournment shall be granted in this case as many adjournments had been sought for by the appellants.

List this case on 28-11-2013 for final hearing.

CHIEF JUSTICE

S.Rynjah

CRL.A. No. 6 of 2010

19.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Ms. P.Das, Advocate, holding brief for Mrs. P.D.B.Baruah, Advocate present for the appellant.

List this case on 3-12-2013 for final hearing.

CHIEF JUSTICE

S.Rynjah

CRL.PETN. No. 42 of 2013

19.11.2013

HON'BLE THE CHIEF JUSTICE

Shri P.Nongbri, Advocate, present for the petitioners.

Shri P.Yobin, Advocate, present for the respondent No.2.

Learned counsel for the respondent No. 2 prays for and is allowed further 1(one) weeks' time to file counter affidavit.

List this case on 26-11-2013

CHIEF JUSTICE

S.Rynjah

CRL.PETN. No. 44 of 2013

19.11.2013

HON'BLE THE CHIEF JUSTICE

Shri P.Nongbri, Advocate, present for the petitioners.

Shri P.Yobin, Advocate, present for the respondent No.2.

Learned counsel for the respondent No. 2 prays for and is allowed further 1(one) weeks' time to file counter affidavit.

List this case on 26-11-2013

CHIEF JUSTICE

S.Rynjah

CRL.PETN. No. 43 of 2013

19.11.2013

HON'BLE THE CHIEF JUSTICE

Shri P.Nongbri, Advocate, present for the petitioners.

Shri P.Yobin, Advocate, present for the respondent No.2.

Learned counsel for the respondent No. 2 prays for and is allowed further 1(one) weeks' time to file counter affidavit.

List this case on 26-11-2013

CHIEF JUSTICE

S.Rynjah

CRL.REV.P. No. 66 of 2013

19.11.2013

HON'BLE THE CHIEF JUSTICE

Shri R.Kar, Advocate, present for the petitioner.

Shri N.D.Chullai, Sr. Govt. Advocate, present for the respondents No.1 and 2.

Heard.

By means of this petition under Section 482 Code of Criminal Procedure, 1973 (Cr.P.C.), the petitioner has sought direction to the respondents No. 1 and 2 to register the First Information Report on the basis of complaint (copy as Annexure –IV to the petition) made by him against his wife (respondent No.3).

Admittedly, there appears a lis pending between the petitioner and respondents under Protection of Women Domestic Violence Act, 2005 in which certain directions have been issued by the Magistrate against the petitioner. The petitioner has come to this Court under Section 482 Cr.P.C. without either resorting to Section 156 (3) of Cr.P.C. or to approach the Magistrate under Section 200 of the Code by filing criminal complaint.

At this stage learned counsel for the petitioner prays for and is allowed to withdraw this petition with liberty to seek remedy available to him under law.

Accordingly the petition under Section 482 Cr.P.C. stands dismissed as withdrawn.

CHIEF JUSTICE

S.Rynjah

MC [WP(C)]. No. 366 of 2013

In WP(C) 288 of 2013

19.11.2013

HON'BLE THE CHIEF JUSTICE

Mr. H.L.Shangreiso, Advocate, present for the applicants.

Mr. A.H.Hazarika, Advocate, present for the respondents No.1 (writ petitioner).

Shri N.D.Chullai, Sr.Govt. Advocate present for the State respondents.

Heard.

By means of this application (Misc.Case No. 366 of 2013), the applicants have sought their impleadment as respondents No. 8 to 23 in WP(C) No. 288 of 2013.

In WP(C) No. 288 of 2013, the writ petitioners have challenged the result declared by the District Selection Committee (DSC), Williamnagar in which the present applicants are said to have been shown successful in the written test, but there are allegations of nepotism and favoritism in respect of selection made by the petitioners in said writ petition. The present applicants are directly effected by the writ petition filed by unsuccessful candidates.

Therefore, the impleadment application is allowed. The writ petitioners are directed to implead the present applicants as respondents No. 8 to 23 in the writ petition. Misc Case. No. 366 of 2013 stands disposed of.

CHIEF JUSTICE

S.Rynjah

MC [WP(C)]. No. 367 of 2013

In WP(C) 72 of 2013

19.11.2013

HON'BLE THE CHIEF JUSTICE

Mr. S.C.Shyam, Sr. Advocate, present for the applicants.

Mr. B.K.Deb Roy, Advocate, present for the respondents writ petitioners.

Shri N.D.Chullai, Sr.Govt. Advocate present for the State respondents.

Heard.

By means of this application (Misc.Case No. 367 of 2013), the applicants have sought recall of order dated 23-10-2013 and to allow respondent No.4 to file counter affidavit in WP(C) No. 72 Of 2013.

Respondent No. 4 is Sardar Vallabhai Patel National Police Academy, Hyderabad and it wants to file its separate counter affidavit. To this request, the writ petitioner has no objection.

Therefore, the application is allowed and the order dated 23-10-2013 is recalled and modified and respondent No. 4 is allowed to file the counter affidavit within a period of one week in the writ petition. Misc. Case No. 367 of 2013 stands disposed of.

CHIEF JUSTICE

S.Rynjah

W.P.(Crl) No. 8 of 2013

19.11.2013

HON'BLE THE CHIEF JUSTICE

Mrs. S.Bhattacharjee, Advocate, present for the petitioner.

Mr. K.P.Bhattacharjee, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file counter affidavit.

List this case after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 143 of 2010

19.11.2013

HON'BLE THE CHIEF JUSTICE

Shri N.D.Chullai, Sr. Govt. Advocate, present for the petitioners.

Shri A.Khan, Advocate, present for the respondent No.1.

Learned counsel for the parties stated that similar matter is pending before the Apex Court in SLP (Civil) No. 30779 of 2010, State of Meghalaya vrs Shri D.Sangma & Ors. On this ground, they prayed for adjournment.

List this case after 2(two) months.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 205 of 2013

19.11.2013

HON'BLE THE CHIEF JUSTICE

Mr. H.L.Shangreiso, Advocate, present for the petitioner.

Mrs. N.G.Shylla, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List this case after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 214 of 2013

19.11.2013

HON'BLE THE CHIEF JUSTICE

Ms. Q.B.lamare, Advocate, present for the petitioner.

Mr. R. Deb Nath, CGC, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file rejoinder affidavit.

List this case after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 233 of 2013

19.11.2013

HON'BLE THE CHIEF JUSTICE

Mr. A.H.Hazarika, Advocate, present for the petitioners.

Mrs. N.G.Shylla, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List this case after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 271 of 2013

19.11.2013

HON'BLE THE CHIEF JUSTICE

Mr. R.Gurung, Advocate, present for the petitioner.

Mr. R.Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List this case after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah